

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00940/2018**

**Dated Tuesday the 14<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

T. Kumaranathan  
No.43/5, E.V.R.Street  
Sadananthapuram  
New Perungolathur  
Chennai 600 063. .. Applicant

By Advocate **M/s.G. Thangavel**

**Vs.**

1. The Commander Works Engineer  
Military Engineering Service  
Pallavan Salai, Chennai 600 002.

2. Garrison Engineer  
St. Thomas Mount  
Old MH Complex  
Rudra Road, Chennai 600 016.

3. Assistant Garrison Engineer  
AGE E.M. Mount  
Office of the AGE E/M Mount  
St. Thomas Mount  
Chennai – 16.

4. The President  
Defence Employees Cooperative Thrift and Credit Society  
Fort St. George  
Chennai – 9. .. Respondents

By Advocate **Mr. M. Kishore Kumar (R1-3)**  
**M/s. Prem Narayan (R4)**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following relief:-

“To call for the record of the impugned proceeding No. 104/Gen/15/E1 dated 24.11.2017 passed by the third respondent and set aside the same as null and void and in violation of basic principles of natural justice.”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA. He has made an endorsement to this effect in the records.
3. Permission is granted to withdraw the OA. OA is dismissed as withdrawn.

(R.Ramanujam)  
Member(A)  
14.08.2018

AS